

**C O N T E N T S**

**Fifteenth Series, Vol. XXIV, Tenth Session, 2012/1934 (Saka)  
No. 14, Friday, March 30, 2012/Chaitra 10, 1934 (Saka)**

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**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Meira Kumar

**THE DEPUTY SPEAKER**

Shri Karia Munda

**PANEL OF CHAIRMEN**

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

**SECRETARY GENERAL**

Shri T.K. Viswanathan

**LOK SABHA DEBATES**

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LOK SABHA

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Friday, March 30, 2012/Chaitra 10, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

MADAM SPEAKER: Question Hour. Q. No. 241, Shri P.K. Biju

... (*Interruptions*)

**11.01 hrs**

*At this stage, Shri K. Chandrasekhar Rao, Shri Ponnamp Prabhakar and some other hon. Members came and stood on the floor near the Table.*

... (*Interruptions*)

MADAM SPEAKER: Please start.

**(Q. 241)**

SHRI P.K. BIJU : Madam Speaker, as per the reply given by the Minister the total installed capacity in our country has crossed 190,000 MW. But, in my State of Kerala, we are facing major power crisis. What action has been taken by the Ministry to address this problem? ... (*Interruptions*)

SHRI K.C. VENUGOPAL: Madam, as on today, we have added a capacity of 54,922 MW from conventional sources and for this Financial Year we have added 20,459 MW which has been the highest power capacity achieved in a single Financial Year... (*Interruptions*)

I agree with the hon. Member that there is a power crisis in the country, especially in the Southern States including Kerala. But I would like to inform the hon. Member that as far as Kerala is concerned, Kerala's position is somewhat better as compared to other States in Southern India. Anyway, we are supplementing the efforts taken by the State Governments, including Kerala. We are doing our level best within our limits. We are supporting the State of Kerala. ... (*Interruptions*)

SHRI P.K. BIJU : Madam, in Kerala State we have a power deficit of 340 Mega Watt units. We have presented a number of projects. But, Athirapally and Chimeri Projects are not getting sanctions from the Forests and Environment Ministry. We are facing major power crisis. Through you, Madam, I want to know from the Minister as to what are the provisions of National Electricity Fund announced recently and how it can be availed by the State of Kerala for improving the power situation of the State and how much amount the Central Government has sanctioned to the Kerala State for strengthening the distribution sector?... (*Interruptions*)

SHRI K.C. VENUGOPAL: As far as Kerala is concerned, a lot of projects are stalled because of the environmental issues and not because of the Central Government. The Kerala Government itself has differences of opinion regarding that. As far as RAPDRP and RGGVY are concerned, we have already sanctioned



Rs.1400 crore for Kerala. Under RGGVY, we have already sanctioned Rs.225 crores for Kerala. As far as National Electricity Fund is concerned, Kerala can also avail National Electricity Fund depending upon their performance....  
(Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 12 Noon.

**11.04 hrs**

*The Lok Sabha then adjourned till Twelve  
of the Clock.*

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**12.00 hrs.**

*The Lok Sabha re-assembled at Twelve of the Clock.*

( Madam Speaker *in the Chair*)

... (*Interruptions*)

**12.01 hrs**

*At this stage, Shri K. Chandrasekhar Rao and some other hon. Members came and stood on the floor near the Table.*

... (*Interruptions*)

**12. 01 ½ hrs****PAPERS LAID ON THE TABLE**

MADAM SPEAKER: Now, Papers to be laid on the Table of the House.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6436/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the

National Institute of Health and Family Welfare, New Delhi, for the year 2010-2011, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2010-2011.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 6437/15/12)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2010-2011.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 6438/15/12)

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 20 of the Dentists Act, 1948:-

(i) The "Screening Test (1<sup>st</sup> Amendment) Regulations, 2010 published in Notification No. DE-147-2010 in Gazette of India dated 8<sup>th</sup> December, 2010.

(ii) The Dental Council of India Revised BDS Course (4<sup>th</sup> Amendment) Regulations, 2011 published in Notification No. DE-130-2011 in Gazette of India dated 9<sup>th</sup> December, 2011.

(iii) The Dental Council of India Revised BDS Course (3<sup>rd</sup> Amendment) Regulations, 2011 published in Notification No. DE-130-2011 in Gazette of India dated 25<sup>th</sup> August, 2011.

- (iv) The Dental Council of India Revised BDS Course (2<sup>nd</sup> Amendment) Regulations, 2010 published in Notification No. DE-175-2010 in Gazette of India dated 29<sup>th</sup> October, 2010.
  - (v) The DCI Regulations on Curbing the Menace of Ragging in Dental Colleges, 2009 published in Notification No. DE-167-2008 in Gazette of India dated 13<sup>th</sup> August, 2009.
  - (vi) The 'Dental Council of India Screening Test Regulations, 2009 published in Notification No. DE-147-2009 in Gazette of India dated 13<sup>th</sup> August, 2009.
  - (vii) The 'Dental Council of India (Miscellaneous) Regulations, 2007 published in Notification No. DE-130-2007 in Gazette of India dated 29<sup>th</sup> June, 2007.
- (8) Seven statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 6439/15/12)

- (9) A copy of the Drugs and Cosmetics (2<sup>nd</sup> Amendment) Rules, 2012 (Hindi and English versions) published in the Notification No. G.S.R. 76(E) in Gazette of India dated 8<sup>th</sup> February, 2012 under Section 38 of the Drugs and Cosmetics Act, 1940.

(Placed in Library, See No. LT 6440/15/12)

... (*Interruptions*)

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C.P. JOSHI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Road Transport and Highways for the year 2012-2013.

(Placed in Library, See No. LT 6445/15/12)

- (2) Outcome Budget of the Ministry of Road Transport and Highways for the year 2012-2013.

(Placed in Library, See No. LT 6446/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): On behalf of Kumari Selja, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6447/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): On behalf of Shri Subodh Kant Sahay, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Tourism for the year 2012-2013.

(Placed in Library, See No. LT 6448/15/12)

- (2) Outcome Budget of the Ministry of Tourism for the year 2012-2013.

(Placed in Library, See No. LT 6449/15/12)

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): I beg to lay on the

Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Water Resources for the year 2012-2013.

(Placed in Library, See No. LT 6450/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): On behalf of Shri Sriprakash Jaiswal, I beg to lay on the Table a copy of the Notification G.S.R. 46(E) (Hindi and English versions) published in Gazette of India dated the 25<sup>th</sup> January, 2012, making certain amendments in the Second Schedule, mentioned therein, to the Mines and Minerals (Development and Regulation) Act, 1957 under sub-section (1) of Section 28 of the said Act.

(Placed in Library, See No. LT 6451/15/12)

... (*Interruptions*)

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6452/15/12)

(3) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Panchayati Raj for the year 2012-2013.

(Placed in Library, See No. LT 6453/15/12)

- (ii) Detailed Demands for Grants of the Ministry of Tribal Affairs for the year 2012-2013.

(Placed in Library, See No. LT 6454/15/12)

- (iii) Outcome Budget of the Ministry of Tribal Affairs for the year 2012-2013.

(Placed in Library, See No. LT 6455/15/12)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI DINSHA PATEL): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 2012-2013.

(Placed in Library, See No. LT 6456/15/12)

... (*Interruptions*)

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): I beg to lay on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2012-2013.

(Placed in Library, See No. LT 6441/15/12)

- (2) A copy of the Annual Accounts (Hindi and English versions) of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2010-2011, together with Audit Report thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 6442/15/12)

- (4) A copy of the Aircraft (Amendment) Rules, 2012 (Hindi and English versions) published in the Notification No. G.S.R. 64(E) in Gazette of India dated the 3<sup>rd</sup> February, 2012 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.

(Placed in Library, See No. LT 6443/15/12)

- (5) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Civil Aviation for the year 2012-2013.

(Placed in Library, See No. LT 6444/15/12)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Women and Child Development for the year 2012-2013.

(Placed in Library, See No. LT 6457/15/12)

- (2) Outcome Budget of the Ministry of Women and Child Development for the year 2012-2013.

(Placed in Library, See No. LT 6458/15/12)

... (*Interruptions*)



THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): On behalf of Prof. K.V. Thomas, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6459/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Department of Commerce, Ministry of Commerce and Industry, for the year 2012-2013.

(Placed in Library, See No. LT 6462/15/12)

- (2) A copy of the Notification No. G.S.R.99(E) (Hindi and English versions) published in Gazette of India dated 22<sup>nd</sup> February, 2012 containing corrigendum to the Notification No. G.S.R.65(E) dated 5<sup>th</sup> February, 2011 issued under sub-section (8) of Section 18 of the Explosives Act, 1884.

(Placed in Library, See No. LT 6463/15/12)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shrimati D. Purandeswari, I beg to lay on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2010-2011.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2010-2011, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Allahabad, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6464/15/12)

- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Imphal, for the year 2010-2011.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Imphal, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 6465/15/12)

- (5) A copy of the Annual Accounts (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2010-2011, together with Audit Report thereon.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 6466/15/12)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2009-2010.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 6467/15/12)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Arunachal Pradesh Rajya Mission Authority (Sarva Shiksha Abhiyan), Itanagar, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Arunachal Pradesh Rajya Mission Authority (Sarva Shiksha Abhiyan), Itanagar, for the year 2007-2008.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 6468/15/12)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2010-2011.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Rono Hills, for the year 2010-2011.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 6469/15/12)

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2010-2011.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT 6470/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2010-2011.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6471/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2010-2011.

(Placed in Library, See No. LT 6472/15/12)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2010-2011.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 6473/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): On behalf of Shri S.S. Palanimanickam, I beg to lay on the Table:-

(1) A copy of the Report (Hindi and English versions) on Trend and Progress of Housing in India (National Housing Bank) for the year ended June, 2011 under Section 42 of the National Housing Bank Act, 1987.

(Placed in Library, See No. LT 6474/15/12)

(2) A copy of the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R.905(E) in Gazette of India dated 28<sup>th</sup> December, 2011, under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.

(Placed in Library, See No. LT 6475/15/12)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) G.S.R.942(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 07/2010-Service Tax, dated 27<sup>th</sup> February, 2010.
- (ii) G.S.R.943(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 08/2010-Service Tax, dated 27<sup>th</sup> February, 2010.
- (iii) G.S.R.944(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 09/2010-Service Tax, dated 27<sup>th</sup> February, 2010.

- (iv) G.S.R.945(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum superseding in the Notification No. 17/2009-Service Tax, dated 7<sup>th</sup> July, 2009.
- (Placed in Library, See No. LT 6476/15/12)
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
- (i) G.S.R.824(E) published in Gazette of India dated 18<sup>th</sup> November, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 3/2005-C.E. dated 24<sup>th</sup> February, 2005.
- (ii) G.S.R.937(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments, in the two notifications, mentioned therein.
- (iii) G.S.R.938(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments, in the nine notifications, mentioned therein.
- (iv) G.S.R.939(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 26/2001-C.E. dated 11<sup>th</sup> May, 2001.
- (v) G.S.R.940(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2005-C.E. dated 13<sup>th</sup> May, 2005.
- (vi) G.S.R.941(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain

amendments in the Notification No. 49/2008-C.E. (N.T.) dated 24<sup>th</sup> December, 2008.

- (vii) G.S.R.1(E) published in Gazette of India dated 3<sup>rd</sup> January, 2012 together with an explanatory memorandum making certain amendments, in the two notifications, mentioned therein.
- (viii) G.S.R.25(E) published in Gazette of India dated 16<sup>th</sup> January, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 5/2006-C.E. dated 1<sup>st</sup> March, 2006.
- (ix) G.S.R.26(E) published in Gazette of India dated 16<sup>th</sup> January, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 23/2003-C.E. dated 31<sup>st</sup> March, 2003.
- (x) G.S.R.81(E) published in Gazette of India dated 9<sup>th</sup> February, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 64/95-C.E. dated 16<sup>th</sup> March, 1995.
- (xi) The CENVAT Credit (First Amendment) Rules, 2012 published in Notification No. G.S.R.83(E) in Gazette of India dated 9<sup>th</sup> February, 2012, together with an explanatory memorandum.
- (xii) The CENVAT Credit (Second Amendment) Rules, 2012 published in Notification No. G.S.R.138(E) in Gazette of India dated 12<sup>th</sup> March, 2012, together with an explanatory memorandum.
- (xiii) The CENVAT Credit (First Amendment) Rules, 2012 published in Notification No. G.S.R.139(E) in Gazette of India dated 12<sup>th</sup> March, 2012, together with an explanatory memorandum.
- (xiv) G.S.R.140(E) published in Gazette of India dated 12<sup>th</sup> March, 2012, together with an explanatory memorandum laying down the procedure for imposition of restrictions on and withdrawal of certain



facilities from a manufacturer, first stage or second stage dealer, or an exporter including a merchant exporter who is prima facie found to be involved in specified offences..

- (xv) G.S.R.142(E) published in Gazette of India dated 13<sup>th</sup> March, 2012 together with an explanatory memorandum superceding Notification No. 1/2007-C.E.(N.T) dated 19<sup>th</sup> January, 2007.
- (xvi) G.S.R.916(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R. 541(E) dated 18<sup>th</sup> July, 2011.
- (xvii) The Central Excise (Fifth Amendment) Rules, 2011 published in Notification No. G.S.R.917(E) in Gazette of India dated 30<sup>th</sup> December, 2011, together with an explanatory memorandum.
- (xviii) G.S.R.918(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum appointing the Customs Officers of the rank, mentioned therein, and invests with them with all the powers conferred by or under the Central Excise Act, 1944 and Rules made there under and the powers under Chapter 5 of the Finance Act, 1944 in relation to the service tax refunds arising out of Notification No. 52/2011-Service Tax dated 30.12.2011 and all matters arising there under in the jurisdiction mentioned in Notification No. 15.2002-Cus.(N.T.) dated 07.03.2002.
- (xix) G.S.R.100(E) published in Gazette of India dated 22<sup>th</sup> February, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2004-C.E(N.T.) dated 6<sup>th</sup> September, 2004.

(Placed in Library, See No. LT 6477/15/12)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.829(E) published in Gazette of India dated 23<sup>rd</sup> November, 2011 together with an explanatory memorandum seeking to impose definitive Anti Dumping Duty on “Opal Glassware” originating in or exported from China PR, when imported in to India.
- (ii) G.S.R.837(E) published in Gazette of India dated 25<sup>th</sup> November, 2011 together with an explanatory memorandum, imposing definitive anti dumping duty on the imports of Hot Rolled Flat Products of Stainless Steel of ASTM Grade 304 with all its variants, mentioned therein, originating in, or exported from, European Union, Korea RP, South Africa, Taiwan and USA and imported into India, at rates recommended in the Final Finding of anti-dumping investigation of the designated authority.
- (iii) G.S.R.884(E) published in Gazette of India dated 15<sup>th</sup> August, 2011 together with an explanatory memorandum seeking to provide provisional assessment to imports of ceramic glazed tiles other than vitrified tiles, originating in, or exported from China PR by M/s Gaoyao Marshal Ceramics Co. Ltd China PR (producer) through M/s Foshan Dihai Trading Development Co. Ltd.-China PR (exporter), pending the outcome of New Shipper Review.
- (iv) G.S.R.889(E) published in Gazette of India dated 20<sup>th</sup> December, 2011 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of ‘Sodium Hydrosulphite’, originating in, or exported from, the People’s Republic of China, upto and inclusive of 13<sup>th</sup> October, 2012, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

- (v) G.S.R.890(E) published in Gazette of India dated 20<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 15/2008-Cus., dated 5<sup>th</sup> February, 2008.
- (vi) The Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Second Amendment Rules, 2011 published in Notification No. G.S.R.855(E) in Gazette of India dated 1<sup>st</sup> December, 2011, together with an explanatory memorandum.
- (vii) G.S.R.934(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 119/2010-Cus., dated 19<sup>th</sup> November, 2010.
- (viii) G.S.R.2(E) published in Gazette of India dated 6<sup>th</sup> January, 2012 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of 'Caustic Soda', originating in, or exported from, Saudi Arabia, Iran, Japan, USA and France upto and inclusive of 1<sup>st</sup> September, 2012, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (ix) G.S.R.12(E) published in Gazette of India dated 13<sup>th</sup> January, 2012 together with an explanatory memorandum seeking to levy anti-dumping duty at specified rates on imports of Silk Fabrics 20-100 gms per metre, originating in, or exported from the People's Republic of China, for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (x) G.S.R.13(E) published in Gazette of India dated 13<sup>th</sup> January, 2011 together with an explanatory memorandum seeking to levy anti-

dumping duty on imports of Nylon filament yarn, originating in, or exported from the People's Republic of China, Chinese Taipei, Malaysia, Thailand and Korea PR for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.

- (xi) G.S.R.14(E) published in Gazette of India dated 13<sup>th</sup> January, 2011 together with an explanatory memorandum seeking to levy provisional anti-dumping duty on imports of Phosphoric Acid of all grades and concentrations, originating in, or exported from Israel and Taiwan and imported into India, for a period not exceeding six months.
- (xii) G.S.R.15(E) published in Gazette of India dated 13<sup>th</sup> January, 2012 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Cellophane Transparent Film, originating in, or exported from, the People's Republic of China for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (xiii) G.S.R.16(E) published in Gazette of India dated 13<sup>th</sup> January, 2012 together with an explanatory memorandum seeking to rescind Notification No. 136/2009-Cus., dated 9<sup>th</sup> December, 2009.
- (xiv) G.S.R.17(E) published in Gazette of India dated 13<sup>th</sup> January, 2012 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Saccharin, originating in, or exported from, the People's Republic of China for a period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied duties.

- (xv) G.S.R.21(E) published in Gazette of India dated 16<sup>th</sup> January, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 70/2010-Cus., dated 25<sup>th</sup> June, 2010.
- (xvi) G.S.R.29(E) published in Gazette of India dated 17<sup>th</sup> January, 2012 together with an explanatory memorandum seeking to impose provisional safeguard duty at the rate of 10% ad-valorem on imports of Phthalic anhydride, imported into India, for a period of 180 days, from the publication of this notification in the official Gazette.
- (xvii) The Refund of Anti-Dumping Duty (Paid in Excess of Actual Margin of Dumping) Rules, 2012 published in Notification No. G.S.R.35(E) published in Gazette of India dated 19<sup>th</sup> January, 2012, together with an explanatory memorandum.
- (xviii) The Custom Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Amendment Rules, 2012 published in Notification No. G.S.R.36(E) published in Gazette of India dated 19<sup>th</sup> January, 2012, together with an explanatory memorandum.

(Placed in Library, See No. LT 6478/15/12)
- (xix) G.S.R.42(E) published in Gazette of India dated 24<sup>th</sup> January, 2012 together with an explanatory memorandum seeking to rescind Notification No. 91/2011-Cus., dated 20<sup>th</sup> September, 2011.
- (xx) G.S.R.43(E) published in Gazette of India dated 24<sup>th</sup> January, 2012 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Morpholine, originating in, or exported from, the People's Republic of China, European Union and the United States of America and imported into India.

- (xxi) G.S.R.44(E) published in Gazette of India dated 24<sup>th</sup> January, 2012 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Geogrid/Geostrips/Geostraps made of polyester or Glass fiber in all its forms (including all widths and lengths), originating in, or exported from, the People's Republic of China, and imported into India.
- (xxii) G.S.R.77(E) published in Gazette of India dated 8<sup>th</sup> February, 2012 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Coumarin, originating in, or exported from, the People's Republic of China, in pursuance of the final findings of the designated authority.
- (xxiii) G.S.R.101(E) published in Gazette of India dated 22<sup>nd</sup> February, 2012 together with an explanatory memorandum rescinding Notification No. 58/2011-Cus., dated 8<sup>th</sup> July, 2011.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R. 823(E) published in Gazette of India dated 18<sup>th</sup> November, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23<sup>rd</sup> July, 1996.
- (ii) G.S.R. 850(E) published in Gazette of India dated 30<sup>th</sup> November, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1<sup>st</sup> March, 2002.
- (iii) G.S.R. 856(E) published in Gazette of India dated 1<sup>st</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 10/2008-Cus., dated 15<sup>th</sup> January, 2008.

- (iv) G.S.R. 866(E) published in Gazette of India dated 5<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Cus., dated 1<sup>st</sup> March, 2006.
- (v) G.S.R. 867(E) published in Gazette of India dated 5<sup>th</sup> December, 2011 together with an explanatory memorandum rescinding the Notification No. 78/2006-Cus., dated 8<sup>th</sup> August, 2006.
- (vi) G.S.R. 888(E) published in Gazette of India dated 19<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23<sup>rd</sup> July, 1996.
- (vii) G.S.R. 894(E) published in Gazette of India dated 23<sup>rd</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13<sup>th</sup> August, 2008.
- (viii) G.S.R. 895(E) published in Gazette of India dated 23<sup>rd</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 8/2011-Cus., dated 14<sup>th</sup> February, 2011.
- (ix) G.S.R. 907(E) published in Gazette of India dated 28<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 85/2004-Cus., dated 31<sup>st</sup> August, 2004.
- (x) G.S.R. 909(E) published in Gazette of India dated 29<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 101/2007-Cus., dated 11<sup>th</sup> September, 2007.

- (xi) G.S.R. 910(E) published in Gazette of India dated 29<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments, in the three notifications, mentioned therein.
- (xii) G.S.R. 911(E) published in Gazette of India dated 29<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Cus., dated 1<sup>st</sup> March, 2006.
- (xiii) G.S.R. 912(E) published in Gazette of India dated 29<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 69/2004-Cus., dated 9<sup>th</sup> July, 2004.
- (xiv) G.S.R. 924(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1<sup>st</sup> March, 2002.
- (xv) G.S.R. 925(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments, in the six notifications, mentioned therein.
- (xvi) G.S.R. 926(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 151/2009-Cus., dated 31<sup>st</sup> December, 2009.
- (xvii) G.S.R. 927(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 152/2009-Cus., dated 31<sup>st</sup> December, 2009.
- (xviii) G.S.R. 928(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain



- amendments in the Notification No. 69/2011-Cus., dated 29<sup>th</sup> July, 2011.
- (xix) G.S.R. 929(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum superseding Notification Nos. 67/2006-Cus. and 68/2006-Cus., dated 30<sup>th</sup> June, 2006.
- (xx) G.S.R. 930(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 116/2010-Cus., dated 1<sup>st</sup> November, 2010.
- (xxi) G.S.R. 931(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 46/2011-Cus., dated 1<sup>st</sup> June, 2011.
- (xxii) G.S.R. 932(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 53/2011-Cus., dated 1<sup>st</sup> June, 2011.
- (xxiii) G.S.R. 933(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 27/2011-Cus., dated 1<sup>st</sup> March, 2011.
- (xxiv) G.S.R. 22(E) published in Gazette of India dated 16<sup>th</sup> January, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1<sup>st</sup> March, 2002.
- (xxv) G.S.R. 23(E) published in Gazette of India dated 16<sup>th</sup> January, 2012 together with an explanatory memorandum superseding Notification No. 62/2004-Cus., dated 12<sup>th</sup> May, 2004.

- (xxvi) G.S.R. 24(E) published in Gazette of India dated 16<sup>th</sup> January, 2012 together with an explanatory memorandum superseding Notification No. 172/1994-Cus., dated 30<sup>th</sup> September, 1994.
- (xxvii) G.S.R. 31(E) published in Gazette of India dated 17<sup>th</sup> January, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1<sup>st</sup> March, 2002.
- (xxviii) G.S.R. 70(E) published in Gazette of India dated 7<sup>th</sup> February, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23<sup>rd</sup> July, 1996.
- (xxix) G.S.R. 82(E) published in Gazette of India dated 9<sup>th</sup> February, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23<sup>rd</sup> July, 1996.
- (xxx) G.S.R. 127(E) published in Gazette of India dated 9<sup>th</sup> March, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 104/2009-Cus., dated 14<sup>th</sup> September, 2009.
- (xxxi) G.S.R. 774(E) published in Gazette of India dated 21<sup>st</sup> September, 2010 together with an explanatory memorandum making certain amendments in the Notification No. 41/99-Cus., dated 28<sup>th</sup> April, 1999.
- (xxxii) The Bill of Entry (Electronic Declaration) Regulations, 2011 published in Notification No. G.S.R. 838(E) in Gazette of India dated 25<sup>th</sup> November, 2011, together with an explanatory memorandum.
- (xxxiii) The Shipping Bill (Electronic Declaration) Regulations, 2011 published in Notification No. G.S.R. 839(E) in Gazette of India

- dated 25<sup>th</sup> November, 2011, together with an explanatory memorandum.
- (xxxiv) The Customs (Provisional Duty Assessment) Regulations, 2011 published in Notification No. G.S.R. 840(E) in Gazette of India dated 25<sup>th</sup> November, 2011, together with an explanatory memorandum.
- (xxxv) S.O. 2684(E) published in Gazette of India dated 28<sup>th</sup> November, 2011 together with an explanatory memorandum superceding Notification No. 74/2011-Cus.(N.T.), dated 27<sup>th</sup> October, 2011.
- (xxxvi) S.O. 2723(E) published in Gazette of India dated 30<sup>th</sup> November, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xxxvii) S.O. 2798(E) published in Gazette of India dated 15<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xxxviii) S.O. 2914(E) published in Gazette of India dated 28<sup>th</sup> December, 2011 together with an explanatory memorandum superceding Notification No. 82/2011-Cus.(N.T.), dated 28<sup>th</sup> November, 2011.
- (xxxix) S.O. 2926(E) published in Gazette of India dated 30<sup>th</sup> December, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xl) S.O. 69(E) published in Gazette of India dated 13<sup>th</sup> January, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.

- (xli) S.O. 72(E) published in Gazette of India dated 16<sup>th</sup> January, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xlii) S.O. 81(E) published in Gazette of India dated 17<sup>th</sup> January, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xliii) S.O. 189(E) published in Gazette of India dated 30<sup>th</sup> January, 2012 together with an explanatory memorandum superceding Notification No. 88/2011-Cus.(N.T.), dated 28<sup>th</sup> December, 2011.
- (xliv) S.O. 201(E) published in Gazette of India dated 31<sup>st</sup> January, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xlv) S.O. 291(E) published in Gazette of India dated 15<sup>th</sup> February, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.

(Placed in Library, See No. LT 6479/15/12)

(7) A copy each of the following Notifications (Hindi and English versions) issued under Section 296 of the Income-tax Act, 1961:-

- (i) The Centralised Processing of Returns Scheme, 2011 published in Notification No. S.O.16(E) in Gazette of India dated the 4<sup>th</sup> January, 2012, together with an explanatory memorandum.

- (ii) The Centralised Processing of Returns Scheme, 2011 published in Notification No. S.O.17(E) in Gazette of India dated the 4<sup>th</sup> January, 2012, together with an explanatory memorandum.
- (iii) The Income-tax (9<sup>th</sup> Amendment) Rules, 2011 published in Notification No. S.O.2724(E) in Gazette of India dated the 1<sup>st</sup> December, 2011, together with an explanatory memorandum.
- (iv) The Income-tax (First Amendment) Rules, 2011 published in Notification No. S.O.5(E) in Gazette of India dated the 2<sup>nd</sup> January, 2012, together with an explanatory memorandum.

(Placed in Library, See No. LT 6479-A/15/12)

(8) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 & 1980:-

- (i) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2011 published in Notification No. S.O.2736(E) in Gazette of India dated the 5<sup>th</sup> December, 2011.
- (ii) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2011 published in Notification No. S.O.2737(E) in Gazette of India dated the 5<sup>th</sup> December, 2011.

(Placed in Library, See No. LT 6480/15/12)

(9) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks as on 31<sup>st</sup> March, 2011.

(Placed in Library, See No. LT 6481/15/12)

(10) A copy of the IRDA (Issuance of Capital by Life Insurance Companies) Regulations, 2011 (Hindi and English versions) published in Notification No. F.

No. IRDA/Reg./2/56/2011 in Gazette of India dated 14<sup>th</sup> November, 2011, under Section 27 of the Insurance Regulatory and Development Authority Act, 1999, together with an explanatory memorandum.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(Placed in Library, See No. LT 6482/15/12)

(12) A copy of the Coinage of the One Hundred Fifty Rupees and Five Rupees coined to commemorate the occasion of “150<sup>th</sup> Birth Anniversary of Madan Mohan Malaviya” Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 885(E) in Gazette of India dated 16<sup>th</sup> December, 2011, under sub-section (3) of Section 21 of the Coinage Act, 1906.

(Placed in Library, See No. LT 6483/15/12)

(13) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 28 of 2011-12)-Department of Revenue (Indirect Taxes-Central Excise) Compliance Audit for the year ended March, 2011.

(Placed in Library, See No. LT 6484/15/12)

- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 29 of 2011-12)-Department of Revenue (Indirect Taxes-Service Tax) Compliance Audit for the year ended March, 2011.

(Placed in Library, See No. LT 6485/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of External Affairs for the year 2012-2013.

(Placed in Library, See No. LT 6486/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6487/15/12)

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2010-2011.
  - (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 6488/15/12)

- (b) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2010-2011.
- (ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 6489/15/12)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Srinagar, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Srinagar, for the year 2010-2011.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 6490/15/12)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, Noida, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Hotel Management and Catering Technology, Noida, for the year 2010-2011.



- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Placed in Library, See No. LT 6491/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2012-2013.

... (*Interruptions*)

(Placed in Library, See No. LT 6492/15/12)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Madam, on behalf of Shri S. Gandhiselvan, I beg to lay on the Table:-



- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6493/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Voluntary Health Services, Chennai, for the year 2010-2011.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Voluntary Health Services, Chennai, for the year 2010-2011, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Voluntary Health Services, Chennai, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 6494/15/12)

- (5)
- (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda (Gujarat Ayurved University), Jamnagar, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda (Gujarat Ayurved University), Jamnagar, for the year 2010-2011.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 6495/15/12)

- (7)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2010-2011.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 6496/15/12)

- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2010-2011.
- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 6497/15/12)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2010-2011.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 6498/15/12)

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences and Central Council for Research in Siddha, New Delhi, for the year 2010-2011.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences and Central Council for Research in Siddha, New Delhi, for the year 2010-2011, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurvedic Sciences and Central Council for Research in Siddha, New Delhi, for the year 2010-2011.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT 6499/15/12)

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2010-2011.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library, See No. LT 6500/15/12)

(17) A copy of the Indian Medicine Central Council (Election) Amendment Rules, 2012 (Hindi and English versions) published in the Notification No. G.S.R. 151(E) in Gazette of India dated 15<sup>th</sup> March, 2012 under sub-section (3) of Section 36 of the Indian Medicine Central Council Act, 1970.

(Placed in Library, See No. LT 6501/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): Madam, on behalf of Shri Sachin Pilot, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Department of Information Technology (*renamed as* Department of Electronics and Information Technology) for the year 2012-2013.

(Placed in Library, See No. LT 6502/15/12)

(ii) Detailed Demands for Grants of the Department of Posts for the year 2012-2013.

(Placed in Library, See No. LT 6503/15/12)

(iii) Outcome Budget of the Department of Information Technology (*renamed as* Department of Electronics and Information Technology) for the year 2012-2013.

(Placed in Library, See No. LT 6504/15/12)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Semiconductor Integrated Circuit Layout Design Registry, New Delhi, for the year 2010-2011, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semiconductor Integrated Circuit Layout Design Registry, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 6505/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for State of Goa and Union Territories), Gurgaon, for the year 2010-2011, under the Electricity Act, 2003.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6506/15/12)

(3) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012 published in Notification No. F. No. L-1/94/CERC/2011 in Gazette of India dated 7<sup>th</sup> February, 2012.
- (ii) The Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2011 published in Notification No. F. No. L-1/44/CERC/2011 in Gazette of India dated 25<sup>th</sup> February, 2012.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (3) above.

(Placed in Library, See No. LT 6507/15/12)

- (5) A copy of the Notification No. JERC-11/2010 (Hindi and English versions) published in Gazette of India dated 11<sup>th</sup> January, 2012, containing corrigendum to the Joint Electricity Regulatory Commission (Electricity Supply Code) Regulations, 2010, issued under Section 182 of the Electricity Act, 2003.

(Placed in Library, See No. LT 6508/15/12)

- (6) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Power for the year 2012-2013.

(Placed in Library, See No. LT 6509/15/12)

- (ii) Outcome Budget of the Ministry of Power for the year 2012-2013.

(Placed in Library, See No. LT 6510/15/12)

... (*Interruptions*)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Madam, on behalf of Shri Sudip Bandyopadhyay, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of

the working of the International Institute for Population Sciences, Mumbai,  
for the year 2010-2011.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6511/15/12)

... (*Interruptions*)



**कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत):**

अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) कोस्टल एक्वाकल्चर अथॉरिटी, चेन्नई के वर्ष 2010-2011 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखपरीक्षित लेखे।  
(दो) कोस्टल एक्वाकल्चर अथॉरिटी, चेन्नई के वर्ष 2010-2011 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 6512/15/12)

- (3) उर्वरक (नियंत्रण) आदेश 1985 के खंड 3 के उपखंड (1) के अंतर्गत जारी अधिसूचना संख्या का.आ.397 (अ) जो 9 मार्च, 2012 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा 29 मार्च, 2010 की अधिसूचना संख्या का.आ. 706 (अ) में कतिपय संशोधन किए गए हैं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 6513/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2012-2013.

(Placed in Library, See No. LT 6514/15/12)

- (2) Outcome Budget of the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2012-2013.

(Placed in Library, See No. LT 6515/15/12)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): Madam, I beg to lay on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for the year 2012-2013.

(Placed in Library, See No. LT 6460/15/12)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Center of Excellence for Medicinal Plants and Traditional Knowledge, Bangalore, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Center of Excellence for Medicinal Plants and Traditional Knowledge, Bangalore, for the year 2010-2011.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 6461/15/12)

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**12.05 ½ hrs.**

**PUBLIC ACCOUNTS COMMITTEE  
52<sup>nd</sup> to 55<sup>th</sup> Reports**

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2011-12):-

(1) 52<sup>nd</sup> Report on 'Training of Pilots in the Indian Air Force' relating to the Ministry of Defence.

(2) 53<sup>rd</sup> Report on 'Abnormal Delay in Execution of Ordnance Factory Project NALANDA' relating to the Ministry of Defence.

- (3) 54<sup>th</sup> Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-third Report (Fifteenth Lok Sabha) on 'Assistance to States for Developing Export Infrastructure and Allied Activities (ASIDE) Scheme' relating to the Ministry of Commerce and Industry (Department of Commerce).
- (4) 55<sup>th</sup> Report on 'Member of Parliament Local Area Development Scheme' relating to the Ministry of Statistics and Programme Implementation.

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... (*Interruptions*)

**12.06 hrs.**

**STATEMENTS BY MINISTERS**

**(i) Status of implementation of the recommendations contained in the 6<sup>th</sup> Report of the Standing Committee on Rural Development on Demands for Grants (2010-11), pertaining to the Ministry of Panchayati Raj\***

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): Madam, I beg to lay the Statement on the status of implementation of recommendations contained in the Sixth Report (15th Lok Sabha) of the Standing Committee on the Rural Development in pursuance of the Direction 73A of the hon. Speaker, Lok Sabha vide Lok Sabha Bulletin-Part-II dated September 1, 2004.

The Sixth Report of the Standing Committee on Rural Development (15th Lok Sabha) was presented to the Lok Sabha on 16.4.2010. The Report relates to examination of Demands for Grants of Ministry of Panchayati Raj for the year 2010-2011.

Action taken statements on the recommendations/observations contained in the Report of the Committee had been sent to the Standing Committee on Rural Development in September, 2010.

The present status of implementation of the various recommendations made by the Committee is indicated in the Annexure to my Statement which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of this Annexure. I would request that this may be considered as read.

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\* Laid on the Table and also placed in Library, See No. LT 6516/15/12.

**12.06 ½ hrs.**

**(ii) Status of implementation of further recommendations contained in the 162<sup>nd</sup> Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations contained in the 154<sup>th</sup> Report of the Committee on Demands for Grants (2010-11) (Demand No.93), pertaining to the Ministry of Tourism\***

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): Madam, I beg to lay the Statement on the status of further recommendations/observations contained in the 162<sup>nd</sup> Report on the Action Taken by the Government on the recommendations/observations of the Department-related Parliamentary Standing Committee on Transport, Tourism & Culture contained in its 154<sup>th</sup> Report on Demands for Grants (2010-11) of the Ministry of Tourism in pursuance of the direction of the hon. Speaker, Lok Sabha which reads as under:-

“The Minister concerned shall make once in six months a statement in the House regarding the status of implementation of recommendations contained in the Reports of Lok Sabha with regard to his Ministry.”

The Standing Committee on Transport, Tourism & Culture considered and adopted the 162<sup>nd</sup> Report of the Committee on Demands for Grants (2010-11) of the Ministry of Tourism at its meeting held on the 20<sup>th</sup> December, 2010. The Report was laid on the Table of the Lok Sabha on 04.03.2011.

Madam Speaker, the Statement indicating the status of the Action Taken on the recommendations of the 154<sup>th</sup> Report was laid on the Table of Lok Sabha on 04.03.2011. In the 162<sup>nd</sup> Report, the Standing Committee has made 34 further recommendations/observations on the Action Taken by the Government on the recommendations/observations of the Committee contained in the 154<sup>th</sup> Report.

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\* Laid on the Table and also placed in Library, See No. LT 6517/15/12.

I lay on the Table of the House the present status of each further recommendations/observations contained in the 162<sup>nd</sup> Report as Annexure. ...

*(Interruptions)*

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**12.06 ¾ hrs.**

**(iii) Status of implementation of the recommendations contained in the 24<sup>th</sup> Report of Standing Committee on Information Technology on Demands for Grants (2011-12), pertaining to the Department of Posts, Ministry of Communications and Information Technology\***

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): On behalf of Shri Sachin Pilot, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 24<sup>th</sup> Report of the Standing Committee on Information Technology on Demands for Grants (2011-12), pertaining to the Department of Posts, Ministry of Communications and Information Technology.

*... (Interruptions)*

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\* Laid on the Table and also placed in Library, See No. LT 6518/15/12.

**12.07 hrs.**

**MOTION RE: THIRTY-FIFTH REPORT OF  
BUSINESS ADVISORY COMMITTEE**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, I beg to move the following :-

“That this House do agree with the Thirty-fifth Report of the Business Advisory Committee presented to the House on 29<sup>th</sup> March, 2012.”

MADAM SPEAKER: The question is:

“That this House do agree with the Thirty-fifth Report of the Business Advisory Committee presented to the House on 29<sup>th</sup> March, 2012.”

*The motion was adopted.*

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**12.09 hrs**

**MATTERS UNDER RULE 377\***

MADAM SPEAKER: Matters under Rule 377 shall be laid on the Table of the House. Hon. Members may personally hand over slips at the Table of the House immediately as per practice.

... (*Interruptions*)

**(i) Need to release a commemorative stamp in honour of Prof. Sooranad Kunjan Pillai and Thakazhi Sivasankaran Pillai for their contribution towards Malayalam literature**

SHRI KODIKKUNNIL SURESH (MAVELIKKARA): Kerala has produced some of the finest scholars who have brought laurels to the Malayalam language and literature not only in India but also in the world. Thakazhi Sivasankara Pillai and Professor Sooranad P.N. Kunjan Pillai are two such scholars who have served the Malayalam language through their hard work in the field of literature.

Prof. Sooranad Kunjan Pillai was born on 26 Novemebr, 1911 in Sooranad South in Kollam district. He was a renowned historian, researcher, poet, literary critic, socio-cultural leader, grammarian and scholar of Malayalam language. For his contribution to Malayalam literature and education, he was honoured with Padmashri Award in 1984.

Thakazhi Sivasankara Pillai was born on 17 April, 1912 in the village of Thakazhi in Kuttanad, Alappuzha district of Kerala. He was a novelist and short story writer of Malayalam language. He focused on the oppressed classes as the subject of his work. He has written several novels and over 600 short stories. He was awarded India's highest literary award, the Jnanpith in 1984 for his outstanding contribution to the Malayalam language and literature. Thakazhi Samaraka Samithi celebrated the birth centenary of late Thakazhi Sivasankara Pillai with a slew of programmes.

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\* Treated as laid on the Table.

In order to acknowledge the contribution of Prof. Sooranad Kunjan Pillai and Thakazhi Sivasankara Pillai to the Malayalam language and its literature, I fervently appeal to the Union Government to release a Commemorative Stamp in memory of these two leading lights of the Malayalam literature. I also request that birth centenary of these two eminent personalities may be celebrated this year.

**(ii) Need to enhance the honorarium given to *Shiksha Mitra* appointed in schools under Sarva Shiksha Abhiyan**

श्री हर्ष वर्धन (महाराजगंज, उ.प्र.): देश में प्रारंभिक शिक्षा हेतु 13वें वित्त आयोग ने 2010-11 से 2014-15 तक 24,068 करोड़ रूपया विनिर्दिष्ट किया है जिसका सीधा अर्थ है कि प्रारंभिक शिक्षा को आयोग ने प्राथमिकता की श्रेणी में रखा है ।

दूसरी ओर, शिक्षण कार्य में जहां बड़े पैमाने पर अध्यापकों की आवश्यकता है, वहीं अध्यापन कार्य में लगे शिक्षा मित्रों की मानदेय मात्र 3500/- रूपए प्रतिमाह है और शिक्षा मित्रों को वर्ष में मात्र 11 माह ही मानदेय दिया जाता है । उन्हें प्रशिक्षित शिक्षक भी नहीं माना जाता है जबकि सर्व शिक्षा अभियान के तहत शिक्षा मित्रों को बीटीसी के समकक्ष आधारभूत और पुर्नबोधनात्मक प्रशिक्षण प्राप्त हैं ।

कम मानदेय के कारण भरण-पोषण की समस्या के चलते शिक्षा मित्रों द्वारा अपने मानदेय को बढ़ाने की मांग विभिन्न माध्यमों के जरिए होती रही है । यह तर्कसंगत है कि शिक्षा मित्रों को स्थायी सेवा प्रदान किया जाए अथवा प्रशिक्षित शिक्षक माना जाए ।

ऐसी दशा में शिक्षा मित्रों का मानदेय बढ़ाया जाए या उन्हें प्रशिक्षित शिक्षक माना जाए या फिर अध्यापकों की भारी कमी को देखते हुए उन्हें स्थायी सेवा का अवसर प्रदान किया जाए ।

**(iii) Need to revise the pension of beneficiaries of Employees Pension Scheme 1995 and redress their grievances**

SHRI S. ALAGIRI (CUDDALORE): Employees Pension Scheme 1995 came into effect 16-year back and requires comprehensive review of this scheme in presently atmosphere and present price index. The beneficiaries of EPS 1995 especially under Neyvelli Lignite Corporation are living in pathetic socio economic condition and they are surviving with this meagre pension. But the pensioners of Central Government and State Government Employees and Banking sectors are enjoying their life after their retirement with minimum pension from Rs. 3500 per month as well as their pension is increased with increase in price index and announcement of Pay Commission. The beneficiaries of EPS 1995 are also citizens of India and their life should be trouble-free. Due to devaluation of money and inflation, the EPS 95 pensioners have lost their purchasing power and struggled to run their day-to-day life.

In this connection, I would like to urge the Hon'ble Government through this august House to revise their Employees Pension scheme 1995 and redress their grievances as earliest as possible.

**(iv) Need to release funds for solar fencing to prevent wild elephants straying to the human habitations in Chamarajanagar Parliamentary Constituency, Karnataka**

SHRI R. DHYUVANARAYANA (CHAMRAJANAGAR): I would like to draw the kind attention of the august House regarding the rise in human- elephant conflicts in my Constituency that had cost the lives of straying elephants as well as human beings and loss of standing crops. Human-Elephant conflicts have been in the news for the past several months. The gravity of the conflict came under the spot light on 11th November, 2011 when a wild elephant from nearby forest in Kollegal forest area trampled a person named Mr. Nagaraju, a native of P.G. Palya in my Constituency. My Parliamentary Constituency with a vast area has forests spread over all the 11 taluks comprises of Bandipur and Nagarahole National Park, BRT Tiger project area and Cauvery wildlife sanctuary. The farmers residing adjacent to the forest areas such in H.D. Kote, Gundlepet, Nanjangud, Chamarajanagar and Kollegal taluks practicing agriculture are in a state of panic when the wild Elephants straying into the fields and destroyed the standing crops. A total of crops grown is 1115.40 ha. in H.D. Kote and Nanjangul range had destroyed and 3925 cases have been registered for the year 2011-12. A total of Rs.68 lakh was disbursed to farmers as compensation towards the crop loss. A total of Rs.19 lakh are yet to be paid to the farmers as compensation to set right 671 cases. A total of 41 elephants died naturally including seven wild elephants due to electrocution. In order to prevent the entry of elephants the forest Department has sought more financial support of about Rs.2 crore to erect 66 kms. solar fencing and digging elephant-proof trench for 8 kms. Hence, I request the Ministry of Environment & Forests, through the Chair, to release requisite funds to erect solar fencing, digging elephant proof trench in the forests of my Constituency and increase the compensation to be given to the farmers for the loss of standing crops due to elephant straying and destroying immediately.

**(v)Need to enhance transparency in providing reserved rail tickets to passengers at Kisanganj district in Bihar and North Dinajpur district in West Bengal**

श्री मोहम्मद असरारुल हक़ (किशनगंज): बिहार प्रदेश के किशनगंज एवं पश्चिम बंगाल के उत्तर दिनाजपुर जिलों के यात्री एक लंबे अर्से से एक विचित्र किस्म की समस्या, जोकि वास्तव में अत्यंत गंभीर है, का सामना कर रहे हैं । यह समस्या है आरक्षित रेल टिकटों का अभाव । कोई भी साधारण नागरिक जब काउंटर पर तत्काल टिकट भी लेने जाता है तो उसे किसी भी सूरत में तत्काल कन्फर्म टिकट कभी नहीं मिलता है । वजह है - दलालों की सक्रियता । ऐसा लगता है कि दलालों ने संपूर्ण तंत्र पर कब्जा जमा लिया है जिसके परिणामस्वरूप साधारण नागरिकों को मजबूरी में वेटिंग टिकट लेना पड़ता है एवम् दुखद यात्रा का अनुभव करना पड़ता है ।

रेल मंत्रालय से अनुरोध है कि एक स्वच्छ एवं पारदर्शी व्यवस्था इस संबंध में कायम की जाए ताकि भोले-भाले यात्रियों को दलालों के चुंगल से बचाकर उन्हें आर्थिक एवं मानसिक शोषण का शिकार बनने से बचाया जा सके ।

**(vi) Need to review the law prohibiting construction work within 300 metres of ancient monuments particularly in Kancheepuram Parliamentary Constituency, Tamil Nadu**

SHRI P. VISWANATHAN (KANCHEEPURAM): Kancheepuram is one of the seven ancient and beautiful cities in the world. Lord Bhudha perceived the Panchaseela principle in Kancheepuram. Dharmabala yogi lived in this city.

The city of Kancheepuram is not only the Silk City but also the City of Thousand Temples with thousand ponds facing lot of problems in housing due to ASI monuments. The people of this city are living in and around temples for centuries. Their life and existence are connected with these temples.

Due to ASI's notification of several temples as monuments, the local administration refuses to provide water, electricity and building approval, quoting the restriction of 300 meters stipulation. The people of this city are facing lot of hardship in getting permission for their basic amenities from the local authorities. The cut-off limit of 300 meters may be reduced to 100 meters without obtaining clearance from National Monument Authority.

Mahabalipuram was the capital and port city for the Pallavas. The similar situation is also faced by the residents of Mahabalipuram which is one of the tourist destinations for all over the world. The tourism industry can flourish and bring more foreign exchange earnings unless and until sufficient residential accommodation can be provided with commercial establishments to cater to the needs of the foreign tourists.

The Ministry of Culture should review the situation and relax the rules to give way for the convenience of the general public without affecting the sanctity of the ancient temples. Kancheepuram city is thickly populated and co-existed with temple activities for centuries. The Ministry should consult the ASI and give some relaxation in their rules for the betterment of the general public.

Not only the people of Mahabalipuram, Thiruporur, Uthiramerur, Kancheepuram, Pallavaram and Tirukalukunram, but the entire Kancheepuram Parliamentary

Constituency is facing these hardships. Neither they are able to repair, construct nor able to obtain electricity connection due to the stipulated safe zone.

I request the Government to look into the matter seriously to restore the original stipulation of 100 meters in the interest of public.

**(vii) Need to conduct a study to identify life-saving medicines in order to bring them under 'compulsory licensing' mechanism**

SHRI ANTO ANTONY (PATHANAMATHITTA): I congratulate the Government in using the "compulsory licensing" for the manufacturing of anti-cancer drug. Compulsory licensing empowers the Government to bypass a patent owner's rights after three years and order the manufacture and sale of life-saving drugs at the cheapest price possible. After invoking compulsory licensing to an anti-cancer medicine, its price was plummeted by 97 per cent from its original cost of Rs. 284,000 for a month's dosage. Today it is available at the rate of Rs. 8800 and comparatively affordable to the three million cancer patients in the country. The Indian Patent Act of 2005 allows the Government to apply compulsory licensing if a patented product is not adequately supplied or available at a reasonable price. Unfortunately, many of the life-saving medicines are not accessible to the poor masses in the country due to the above reasons. Therefore, I request the Government to urgently conduct a study to identify the life-saving medicines belong to the aforesaid category and bring them under the compulsory licensing mechanism.

**(viii) Need to re-introduce the passenger train between Jodhpur to Ahmedabad via Samdari-Bhildi**

**श्री देवजी एम. पटेल (जालौर):** आज से आठ दशक पहले यानि 15 मार्च, 1929 को जालौर में पहली बार रेल दौड़ी थी । आज जालौर जिले की जनसंख्या 20 लाख से ऊपर हो गई है । समदडी भीलडी 223.44 कि.मी. लंबे इस सेक्शन में अब तक यात्री सुविधाओं का विस्तार नहीं हुआ है । इन 80 वर्षों में जालौर जिले में एक भी नई रेल शुरू नहीं की गई है । जालौर ग्रेनाइट उद्योग के रूप में विश्व में विशेष पहचान रखता है । ग्रेनाइट के ढुलाई से रेलवे को प्रतिवर्ष 150 से 200 करोड़ का राजस्व प्राप्त होता है । मीटर गेज पर जोधपुर से अहमदाबाद वाया समदडी भीलडी सवारी गाड़ी चलती थी जिससे सभी वर्गों के लोगों यथा - व्यापारी, शिक्षक, छात्र एवं मरीजों को काफी सुविधा होती थी । इस रेललाइन को ब्रोडगेज कर करीबन 80 मालगाड़ी चालू कर दी गई और सवारी गाड़ी को बंद कर दिया गया । मेरी मांग है कि इस सवारी गाड़ी को अविलंब पुनः चालू किया जाए ।

**(ix) Need to approve construction of railway line between Jalna and Khamgaon in Maharashtra**

**श्री दानवे रावसाहेब पाटील (जालना):** दिसंबर 2011 के रेल बजट के अनुसार जालना-खामगांव रेल परियोजना का सर्वेक्षण किया गया था यह रेल प्रकल्प मराठवाडा-विदर्भ के बड़े विभागों को जोड़ता है । इस रेल मार्ग परसेगांव गाँव भी लगता है जो महाराष्ट्र के महान श्री संत गजानन महाराज जी के सानिध्य से पावन हो चुका है और यहां पर महाराष्ट्र सहित पड़ोसी राज्य और पूरे देशभर से भक्तों का ताँता पूरे साल यहां लगा रहता है अगर यह रेल मार्ग बन जाता है तो भक्तों को इसका लाभ होगा ।

दिसंबर 2011 के बजट के अनुसार इस मार्ग का सर्वेक्षण किया गया था उस सर्वेक्षण की रिपोर्ट दिसंबर 2011 में सेंट्रल जोन ने रेल मंत्रालय को सौंपी थी इस रिपोर्ट में उस समय तात्कालिक खर्च 1226 करोड़ की लागत इस रेल परियोजना पर लगने वाली थी और इसका रेट ऑफ रीटर्न 0.426 होगा यह रिपोर्ट भी समिति ने दी थी । अगर प्रधानमंत्री रेल विकास योजना अंतर्गत यह रेल मार्ग बनता है तो मराठवाडा-विदर्भ के लोगों को इसका लाभ होगा साथ ही जालना एक उभरता हुआ औद्योगिक क्षेत्र है अगर यह मार्ग बनता है तो यहाँ व्यापार वृद्धि के साथ विकास में बढ़ोतरी होगी और विकास भी होगा मेरी आपसे विनती है कि आप इस मार्ग को स्वीकृति दें और विकास की योजना में सहयोग दें ।



**(x) Need to stop eviction of families residing for years in the quarters of Bhuli Shramik Nagar in Dhanbad, Jharkhand**

**श्री पशुपति नाथ सिंह (धनबाद):** भारत सरकार के श्रम एवं कल्याण विभाग द्वारा झारखंड के धनबाद जिला में भूली श्रमिक नगरी साठ के दशक में बनायी गयी थी, जिसमें खदान कर्मचारियों के अलावा अन्य व्यवसाय एवं एवं नौकरी करने वाले निजी क्षेत्र के व्यक्तियों को भी भाड़े पर क्वार्टर दिया गया था । लेकिन कोलियरी राष्ट्रीयकरण के बाद भूली श्रमिक नगरी का रखरखाव भारत कोकिंग कोल लि० कर रही है जो आज निजी क्वार्टर धारियों से क्वार्टर खाली कराने का प्रयास कर रही है ।

अतः सरकार से आग्रह करता हूँ कि निजी क्वार्टर धारियों से नियमित भाड़ा लिया जाए या लीज पर उन्हें आवंटित किया जाए ।

**(xi) Need to expedite the construction work and achieve the targets set for  
AIIMS at Patna, Bihar**

PROF. RANJAN PRASAD YADAV (PATALIPUTRA): Government announced to start 6 (Six) Institutions like All India Institute of Medical Sciences in different parts of the country including one in Patna (Bihar) and has set a deadline to make Medical Colleges functional from academic year 2012-13 and Hospitals by the year 2013-14.

As regard, functioning of AIIMS, Patna, there is proposal to start Medical College from 1<sup>st</sup> August, 2012 and to conduct the examination for intake of students with the All India Institute of Medical Sciences, Delhi for the academic session 2012-13. Moreover, a total of 546 faculty posts have advertised for these 6 AIIMS. There is proposal to start 4 (Four) departments namely - Anatomy, Physiology, Bio-Chemistry and Community Medicine in AIIMS, Patna by 1<sup>st</sup> August, 2012.

But the ground reality is different. The Institute at present is functioning as a Society and autonomous status has not been yet granted. When I personally visited the site of the proposed AIIMS, Patna, I found that the target fixed under various counts are not likely to be met on time. A lot of work is needed to be completed yet.

I, therefore, request Hon'ble Health & Family Welfare Minister to instruct the concerned authorities to take up the matter expeditiously so that it may start functioning as per schedule for the benefit of lakhs of people of Bihar.

**(xii) Need to convert N.H. 18 and N.H. 49 from two lanes to four lanes in  
Mayurbhanj Parliamentary Constituency, Odisha**

SHRI LAXMAN TUDU (MAYURBHANJ): I would like to request that upgradation of National Highways (NHs) contributes largely to the development of a backward area. As my Parliamentary Constituency Mayurbhanj district of Odisha is a tribal and backward district of our country. Hence, the NHs 18 and 49 passing by my constituency needs to be upgraded to four Lanes from two Lanes. So I would like to make a request to the Hon'ble Minister of Road Transport & Highways, through this august House to kindly take necessary steps immediately to speed up the process of four lanning of NH 18 from Fuladi Chowk of Balasore to Jharpokharia in my constituency. Similarly, I would also request the Hon'ble Minister to upgrade NH 49 from two lane to four lane in my constituency and to take immediate steps for repair and maintenance of this NH 49 along with Subarnareka Bridge as the present condition of this Bridge and NH in my constituency is not properly maintained for proper run of vehicle in above NH , specifically at Jamsola area under my constituency.

In this connection, I would like to make a request to speed up the upgradation of National Highway no. 18 and 49 respectively in the public interest

**(xiii) Need to take measures to make river-water pollution free**

श्री भाउसाहेब राजाराम वाकचौरे (शिरडी): देश की 13 प्रमुख नदियों का अस्तित्व आज खतरे में है, जिसका मुख्य कारण औद्योगिक इकाइयों का कचरा, नदी के किनारों सब्जियों की दुकानें, गंदे नालों का पानी जो सीधे नदियों में गिरता है, जिसके कारण नदियों का पानी एवं भूजल के विषाक्त होने के मामले अलग-अलग शहरों, कस्बों से मिले हैं। नदियों को शुद्ध करने के लिए अभी तक लगभग 26 अरब रुपये खर्च किए गए हैं, लेकिन नदियों की साफ-सफाई नहीं हो सकी है।

देश के 70 प्रतिशत शहरों में आज भी पेयजल की आपूर्ति नदियों से की जाती है, लेकिन विडंबना भी यही है कि 70 प्रतिशत बीमारी भी प्रदूषित जल से हो रही है क्योंकि जमीन के भीतर की ऊपरी सतह का जल भी प्रदूषण की चपेट में है।

हरियाणा सहित अनेक राज्यों में अत्यधिक ऐसी औद्योगिक इकाइयाँ हैं, जो बिना किसी अनुमति के नदियों और जल स्रोतों को प्रदूषित कर रहे हैं। पानी को पीने योग्य बनाने हेतु उसमें क्लोरीन डाला जाता है, जो अब बेकार हो गया है, इससे और घातक बीमारियाँ हो रही हैं।

अतः अनुरोध है कि इसके लिए कड़े कानून बनाये जायें और जल को शुद्ध एवं पीने योग्य बनाया जाये।

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MADAM SPEAKER: Now, we will take 'Zero Hour' matters.

Shri Nishikant Dubey. Please be very brief.

**श्री निशिकांत दुबे (गोड्डा):** अध्यक्ष महोदया, मैं एक महत्वपूर्ण मुद्दा जो मैं पहले भी सदन में उठा चुका हूँ, उड़ीसा में जो इटली के लोगों का एबडक्शन हुआ है और अब विधायक झीना निकाका का हुआ है, शैड्यूलड ट्राइब से संबंधित है, कोरापुर जिले से हुआ है और इसके बारे में होम मिनिस्टर साहब को सदन में जवाब देना था। 8 दिन बीत गये हैं ...(व्यवधान) लेकिन होम मिनिस्टर की तरफ से कोई आश्वासन नहीं आया है। ...(व्यवधान) दूसरे जो उन्होंने डिमांड रखी है और उस दिन जो कुछ बातें कहीं गई थीं, उनकी एक डिमांड है कि ट्राईबल एरिया में ट्यूरिज्म को बढ़ावा नहीं दिया जाए।...(व्यवधान) इसी तरह की घटना आपने अंडमान निकोबार में देखी है। इसी तरह की घटना आप उड़ीसा में देख रहे हैं।...(व्यवधान) कंवर्शन एक बड़ा विषय है। दुमका हो या मलकानगिरि हो...(व्यवधान)

**अध्यक्ष महोदया :** अब आप बैठ जाइये।

**श्री निशिकांत दुबे :** मैडम, मुझे दो मिनट के लिए सुन लिया जाए। मेरी मांग है की इस मामले में मिनिस्टर को जवाब देना चाहिए और इस तरह के मुद्दे को सैटल करना चाहिए।

**श्री संजय निरुपम (मुम्बई उत्तर):** स्पीकर मैडम, मैं मुम्बई के बोरिवली इलाके में स्थित जीवन बीमा नगर टाउनशिप के लोगों के बारे में एक सवाल उठाना चाहता हूँ। यह 70 साल पुरानी टाउनशिप है, जहां लगभग दस हजार लोग रहते हैं। इनकी पानी, बिजली, रास्ते आदि तमाम तरह की जो नागरिक सुविधाएं होती हैं तथा उन प्रश्नों से जुड़ा हुआ जो दर्द है, वह मैं सदन के सामने रखना चाहता हूँ। चूंकि यह पूरा का पूरा टाउनशिप वित्त मंत्रालय के एक उपक्रम एलआईसी का टाउनशिप है। यह सत्तर साल पुराना है और सौ एकड़ में फैला हुआ टाउनशिप है। मेरा कहना है कि जब तक वहां एलआईसी के नोडल ऑफिसर नियमित तौर पर अपाइंट नहीं होंगे, उनके दुख-दर्द का ख्याल नहीं रखेंगे, तब तक उनका दूख दूर नहीं होगा।

मैं आपके माध्यम से वित्त मंत्रालय से मांग करता हूँ कि एलआईसी उपरोक्त कालोनी में रहने वाले लोगों के हित के लिए नागरिक सुविधा उपलब्ध कराने के लिए एक नोडल ऑफिसर नियुक्त करे, वहां नियमित तौर पर नागरिक सुविधाएं उपलब्ध कराने का ख्याल रखे और उनकी लीज की प्रोपर्टी को फ्री होल्ड कराने की दिशा में आगे कदम उठाये।

**SHRI S.S. RAMASUBBU (TIRUNELVELI):** Madam, it is an important problem prevailing in the Air India today. You may be aware that the management of Air India continues to withhold the legitimate wages of the employees for the past

several months. ... (*Interruptions*) A significant number of these labourers hail from humble backgrounds, and some of them have availed loans for education of their children, housing and various other purposes. Due to non-payment of wages, the employees are unable to meet their financial commitments and family responsibilities. ... (*Interruptions*)

Despite their severe hardship and sufferings for the last one year, the employees have been continuously and silently serving the organization and the country, particularly, the VIPs, VVIPs and traveling public with utmost dedication, devotion and loyalty. ... (*Interruptions*)

MADAM SPEAKER: Thank you. Now, Shri Bhartruhari Mahtab.

... (*Interruptions*)

SHRI S.S. RAMASUBBU : Madam, I am mentioning my demand. Therefore, I shall urge upon the Union Government not to prolong the issue. They should intervene and try to solve their grievances; release their pending wages/salaries and other legitimate dues; and avert their proposed strike from 2 April. ... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, Maoist violence is turning bad to worse. Not only the MLA of Laxmipur, Mr. Jhena Hikaka, has been abducted and already eight days have passed since this happened, but also the Italian who was abducted is already in the custody in the forest of Kandhamal for the last 13 days. ... (*Interruptions*)

Violence has been occurring in parts of Andhra Pradesh; parts of Chhattisgarh; and also in Maharashtra. I would urge upon the Government to actively participate in the discussions with all the respective State Governments and take adequate steps.... (*Interruptions*)

A recent occurrence has happened yesterday. The fast-track court of Odisha has acquitted -- one of the demand, which was made by the Maoist for their release -- Gananath Patra. This has already happened. ... (*Interruptions*)

Let us try to establish peace and tranquility in the forest area, and make every attempt so that these two people get released immediately. Thank you, Madam. ... (*Interruptions*)

MADAM SPEAKER: Shri Shivkumar Udasi and Shri Devji M. Patel are allowed to associate themselves with the matter raised by Shri Bhartruhari Mahtab.

... (*Interruptions*)

**श्रीमती अन्नू टण्डन (उन्नाव):** सभापति महोदय, आपने मुझे उत्तर प्रदेश, खासकर मेरे संसदीय क्षेत्र उन्नाव के मदरसा शिक्षकों की दुर्दशा पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देती हूँ। हमारे प्रदेश में हजारों मान्यता प्राप्त मदरसों में सैकड़ों शिक्षक पिछले 2-3 वर्षों से नियमित आधार पर वेतन भुगतान प्राप्त नहीं कर रहे हैं। ये सभी मदरसे हमारी केन्द्रीय सरकार की सेंट्रल स्पांसर्ड स्कीम फॉर प्रोवाइडिंग क्वालिटी एजुकेशन इन मदरसा (एसपीक्यूईएम) के अंतर्गत आते हैं और इन्हें एचआरडी मिनिस्ट्री से फंड्स भी दिये जाते हैं। ... (व्यवधान)

महोदय, ज्यादातर शिक्षकों का बकाया वेतन वर्ष 2009-10 में छः महीने का, 2010-11 में पूरे वर्ष का और 2011-12 में अभी तक का भुगतान लम्बित है। उदाहरण के तौर पर मेरे उन्नाव में लगभग 125 मान्यता प्राप्त मदरसे हैं, लेकिन उनमें से केवल 40 मदरसों को वर्ष 2009-10 का वेतन प्राप्त हुआ है। जबकि बाकी सभी शिक्षकों को वर्ष 2009-10 से अब तक का वेतन नहीं मिला है। ... (व्यवधान)

मुझे एचआरडी मिनिस्ट्री से ज्ञात हुआ है कि केन्द्र सरकार ने वर्ष 2009-10 में यूपी के 1356 मदरसों के लिए 31.90 करोड़ रुपये, ... (व्यवधान) वर्ष 2010-11 में 1041 मदरसों के लिए 35.54 करोड़ रुपये व 2010-11 में 1157 मदरसों के लिए 48.24 करोड़ रुपये की राशि आबंटित की है। इसके अतिरिक्त 2032 मदरसों के लिए 55.72 करोड़ रुपये का भी अनुमोदन किया गया है। ... (व्यवधान)

मैडम, मैं लगातार जुलाई 2009 से इस मुद्दे को हर मुमकिन स्तर पर उठाने का प्रयास कर रही हूँ और इस विषय पर मुझे हमारी सरकार के एचआरडी मिनिस्ट्री से पूरा सहयोग प्राप्त हुआ है। फिर भी मेरे उन्नाव के मदरसा शिक्षक बिना वेतन भुगतान के समाज सेवा में समर्पित हैं। इन परिस्थितियों में शिक्षकों को अपने परिवार के पालन पोषण और जीवित रहने के लिए भी प्रतिदिन संघर्ष करना पड़ रहा है। मैं आपके माध्यम से एचआरडी मिनिस्ट्री, राज्य सरकार और माननीय सदस्यों से समर्थन की उम्मीद रखती हूँ और यह आशा करती हूँ कि हमारे मदरसा शिक्षकों के बकाया वेतन का भुगतान जल्द से जल्द होगा।

... (*Interruptions*)



MADAM SPEAKER: The House stands adjourned to meet at 11 a.m. on Tuesday, the 24<sup>th</sup> April, 2012.

**12.15 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, April 24, 2012/Vaisakha 4, 1934 (Saka).*

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